

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-87/1998/4159/A

From :- Shri Kaushik Kumar Sharma,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Tridib Kumar Bhattacharjee,
District and Sessions Judge,
Goalpara.

Dated Guwahati, the 11th November, 2020.

Sub:- **Station leave.**

Ref:- Your letter No. DJG /3484 Dated at Goalpara the 9th November, 2020.

Sir,

With reference to the above, I am directed to inform you that your prayer for station leave permission w.e.f. the morning of 13.11.2020 till the evening of 16.11.2020, has been granted. Further, you have been allowed to be dropped at Guwahati by your allotted official vehicle, at your own cost. The Additional District & Sessions Judge, Goalpara and in his absence the next senior most Judicial officer available at the station shall remain in charge of the Court and office of the District & Sessions Judge, Goalpara in your absence.

Yours faithfully,

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JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-87/1998/ 4160 /A, dated 11.11.2020

Copy to:

1. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)